

35

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.72 of 1999

DATE OF ORDER : 22.02.1999.

Between :-

Y.V. Atchuta Rao

.... Applicant  
And

1. Union of India, rep. by the Secretary, M/o Defence, New Delhi.
2. The Engineer-in-Chief, Army Headquarters, DHQ PO, New Delhi.
3. The Chief Engineer, Headquarters, Southern Command, Pune - 411 001.
4. The Director General (Naval Project), Visakhapatnam - 14.

.... Respondents

--- --- --- ---

Counsel for the Applicant : Shri V. Venkateshwar Rao

Counsel for the Respondents : Shri P. Phalgun Rao, CGSC

--- --- --- ---

CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, VC ).

--- --- --- ---

- 2 -

O R D E R

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

-- -- --

Heard. This O.A. was disposed of by an order passed by this Bench on 22nd January, 1999 by directing the Respondent No.2 to consider the representation made by the applicant etc.,. The learned counsel for the applicant by filing a memo dated 17.2.1999 submits that such direction was required to be given to Respondents 3 and 4 and not to Respondent No.2. We have heard the learned standing counsel for the Respondents, who <sup>has</sup> <sup>as above</sup> have no objection to alter the direction given by this Bench.

2. We hereby direct that the representations made by the applicant as well as the grievances expressed in the present O.A. shall be considered by the Respondents 3 and 4 within a period of two months from the date receipt of a copy of this order and to pass suitable orders in that regard.

3. Thus the memo dated 17.2.1999 disposed of. No costs. <sup>The order passed on 22-2-99 shall stand amended accordingly.</sup>

H. Rajendra Prasad  
(H. RAJENDRA PRASAD)  
Member (A)

D. H. Nasir  
(D. H. NASIR)  
Vice-Chairman

Dated: 22nd February, 1999.  
Dictated in Open Court.

*24-2-99*

av1/

5/3/99

Ist and II Ind Court.

Copy to:

1. HDHND

2. HHRD M(A)

3. HDSJP M(J)

4.D.R.(A)

5. SPARE

Typed By  
Compared by

Checked by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH:HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:  
VICE - CHAIRMAN

THE HON'BLE H.RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHW.R:  
MEMBER (J)

DATED: 22/2/99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN

O.A.NO : 72/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

~~MENTION~~  
DISPOSED OF WITH DIRECTIONS

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

9 Comm ✓

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

22 MAR 1999

हैदराबाद व्यापारी  
HYDERABAD BENCH